

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A. No. 1640/91

Date of decision 29.2.1996

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Sohan Lal
Casual Worker
Project Management Organisation,
DIPEC Army Parade Ground
Delhi Cantt., New Delhi-10

... Applicant

(By Advocate Ms Oommen, counsel for
the applicant)

Vs.

1. The Union of India through the Secretary to the Govt. Ministry of Defence, South Block, Central Sectt., New Delhi.
2. The Director, Project Management Organisation Room No. 424, Air Force Headquarters, Vayu Bhawan, New Delhi-11.
3. The Administrative Officer, Project Management Organisation, DIPEC Army Parade Ground, Delhi Cantt, New Delhi-10

... Respondents

ORDER (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

We have heard Ms Oommen, counsel for the applicant but none appeared for the respondents, although we waited till 2.50 PM today. We find that the respondents have appeared earlier and they have also filed their reply. We, therefore, proceed to dispose of this O.A. after hearing Ms Oommen and perusing the materials on records.

2. From the material on record, it would appear that the applicant was engaged by Project Management Organisation, DIPEC under the Defence Ministry. While the respondents state that this organisation is purely

temporary in character and the requirement for casual labourers depended on particular phase of production, the applicant has contended in his rejoinder that there was some plan to make this organisation a permanent one. It is also contended that the applicant was performing the duties of a ^{man} peon in that organisation and that work is still available with them.

3. Be that as it may, we note that the applicant was disengaged on 19.6.1991 and is out of work since then.

4. We, therefore, dispose of this OA, with a direction that in the event that the applicant files a self contained representation to the respondents, within one month from the date of receipt of a copy of this judgment, the respondents, subject to the availability of work, will consider reengaging the applicant as a casual labourer in preference to outsiders and those with overall lesser length of service, in accordance with the extant rules and instructions on the subject. No costs.

Lakshmi
(Smt. Lakshmi Swaminathan)
Member (J)

Adige
(S.R. Adige)
Member (A)

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